

और यह राय ठहरी कि आपका विरोधी दलों के प्रति अन्वयपूर्ण, पञ्चायतपूर्ण और असन्तोषजनक रखा रहा है। यह करीब करीब काफी बहस के बाद हम इस धारा पर पहुँचे हैं। यह राय सत्रको सम्मति से तय हुई। इसलिए आज हम लोगों ने फैसला किया है कि आप जब तक सदन की सदारत करते रहेंगे हम तमाम विरोधी लोग आज के दिन सभा में उपस्थित नहीं रहेंगे।

(At this stage, several hon. Members left the Chamber)

श्री उपसभापति : सभी विपक्ष के एक दल के नेता ने जो बातें कहीं, मैं समझता हूँ कि वे सभी बातें सही नहीं हैं, असत्य हैं। इन बातों में कोई तत्व नहीं, और किन कारणों से उन्होंने ये कहा उसे सारा सदन समझ सकता है। मैंने बराबर प्रयास किया है कि सदन की कार्यवाही निष्पक्षता-पूर्वक और साधारण तरीके से चलायी जाय। यह अवय है कि जब कोई माननीय सदस्य सदन को नहीं चलने देना चाहता है, उसमें अवरोध पैदा करता है तो यहाँ पर बैठकर मेरा कर्तव्य हो जाता है कि मैं इस प्रकार से सदन की कार्यवाही चलाने का प्रयास करूँ जिससे कार्य आगे बढ़ सके। इसमें जरूर किसी सदस्य को कष्ट हो सकता है। इसके लिए मैं कुछ कर नहीं सकता हूँ और मुझे आशा है कि आइंदा भी इस बात का खयाल रखा जाएगा।

Now, papers to be laid.

(I) Report and Accounts (1978-79) of the Burn Standard Company Limited, Calcutta and related papers.

(II) Certified Accounts (1978-79) of the coir Board Emakulam and related papers.

(III) Notification of the Ministry of Industry (Department of Industrial Development.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY

(SHRI CHARANJIT CHANANA): Sir, I beg to lay on the Table:

I. (i) A copy each (in English and Hindi) of the following Papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) Third Annual Report and Accounts of the Burn Standard Company Limited, Calcutta, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(ii) A statement (in English and Hindi) giving reasons for the delay in laying the Report mentioned at

(i) (a) above.

[Placed in library. See No. LT-1211/80 for (i) and (ii) above].

II. A copy (in English and Hindi) of the Certified Annual Accounts of the Coir Board, Emakulam, for the year 1978-79 and the Audit Report thereon, together with Review by Government on the Accounts, under sub-section (4) of section 17 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-1213/80].

III. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development), Notification S.O. No. 266(E), dated the 21st April, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1209/80].

1. Review (1978-79) by Government on the working of the Central Power Research Institute, Bangalore.

2. The Coal Mines Nationalisation (Provident Fund and other Funds and Wages) Rules, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI

VIKRAM MAHAJAN): Sir, I beg to lay on the Table:—•

I. Review (in English and Hindi) by Government on the working of the Central Power Research Institute, Bangalore, for the year 1978- [Placed in Library. See No. LT-1214/80].

II. A copy (in English and Hindi) of the Ministry of Energy (Department of Coal) Notification G.S.R. No. 936, dated the 7th July, 1979, publishing the Coal Mines Nationalisation (Provident Fund and other Funds and Wages) Rules, 1979, under sub-section (3) of section 34 of the Coal Mines (Nationalisation) Act, 1973. [Placed in Library. See No. LT-1218/80].

(I) The code of criminal procedure (Assam) Amendment Act, 1980.

(II) The Assam Preventive Detention Act, 1980.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : Sir, I beg to lay on the Table under sub-section (3) of section 3 of the Assam State Legislature (Delegation of Powers) Act, 1980, a copy each (in English and Hindi) of the following Act, enacted by the President:—

(i) The Code of Criminal Procedure (Assam) Amendment Act, 1980 (No. 3 of 1980). [Placed in Library. See No. LT-1218/80].

(ii) The Assam Preventive Detention Act, 1980 (No. 5 of 1980). [Placed in Library. See No. LT-1201/80].

The Naval Ceremonial Condition of Service and Miscellaneous (Second Amendment) Regulation, 1980

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF PRIME MINISTER (SHRI C. P. N. SINGH): Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy (in English and

Hindi) of the Ministry of Defence, Notification S.R.O. No. 237, dated the 26th July, 1980, publishing the Naval Ceremonial Conditions of Service and Miscellaneous (Second Amendment) Regulation, 1980. [Placed in Library. See No. LT-1216/18].

RE. SPECIAL MENTIONS

MR. DEPUTY CHAIRMAN: We will now take up Special Mentions. Shri Nageshwar Prasad Shahi. Not here. Shrimati Purbi Mukhopadhyay. Not here. Shri Shiv Chandra Jha. Not here. Now, Mr. P. C. Sethi to move his motion.

MOTION FOR ELECTION TO THE ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Sir, I beg to move:

"That in pursuance of clause(h) of sub-section (2) of section 5 of the Delhi Development Act, 1957, (61 of 1957) this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a Member of the Advisory Council of the Delhi Development Authority."

The question was not put and the motion was adopted.

MOTION FOR ELECTION TO THE COFFEE BOARD

THE MINISTER OF COMMERCE AND STEEL AND MINES SHRI PRANAB MUKHERJEE): Sir, I beg to move:

"That in pursuance of sub-section 2(b) of section 4 of the Coffee Act, 1942 (7 of 1942) read with sub-rule (2) of rule 4 of the Coffee Rules, 1955, this House do proceed to elect in such manner as the Chairman may direct, one Member from among the Members of the House to be a Member of the